(2021) 05 SEBI CK 0082

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 397 Of 2021 In Appeal No.252 Of 2018

PA Murali APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 11-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0082

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Vinay Chauhan, KC. Jacob, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. Cause shown is sufficient. The order dated March 12, 2021 is recalled. The appeal is restored to its original number. The restoration application is

allowed.

2. List this appeal for final disposal on June 21, 2021.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

